

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
IB-208/ND/2022
New IA/1795/2024

IN THE MATTER OF:

RBL Bank Ltd.

.....Applicant

Vs.

Coronation Infrastructure Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 22.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Richa Sandilya, Ms. Bhavna Vijay, Advs.

For the Respondent :

ORDER

New IA/1795/2024:-

This is an application filed by the Financial Creditor in terms of Rule 11 of the NCLT Rules, 2016 and Rule 8 of the Insolvency and Bankruptcy (Adjudicating Authority) Rules, 2016, seeking withdrawal of Section 7 Petition i.e. IB-208/ND/2022. Heard the submissions made by the Ld. Counsel on behalf of the Applicant who submitted that the matter has been settled with the Corporate Debtor and as per settlement, the amount agreed has been received by the Section 7 Petitioner i.e. RBL Bank Ltd. In view of this liberty is granted to the Applicant to withdraw the Section 7 Petition i.e. IB-

208/ND/2022 and the same is **dismissed as withdrawn**. The present application i.e. New IA/1795/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)